

National Company Law Appellate Tribunal, New Delhi
Contempt Case(AT) No. 11 of 2020 in Company Appeal (AT) No.111 of
2018

IN THE MATTER OF:

Alliance Industries Ltd.

...Petitioner

Vs.

Suresh Narayan Vijay & Anr.

...Contemnor Respondents

Present:

For Petitioner: Mr. Sunil Singh Parihar, Advocate.

For Respondents:

ORDER

(Through Virtual Mode)

28.09.2020: The Learned Counsel for the Petitioner/Respondent No. 1 informs this Tribunal, that he is not pressing the instant Contempt Case (AT) No. 11 of 2020 in Company Appeal (AT) No. 111 of 2018 and the same may be dismissed as withdrawn.

Recording the aforesaid fact, this Tribunal, dismisses the Contempt Case (AT) No. 11 of 2020 in Company Appeal (AT) No. 111 of 2018 as 'withdrawn'. No costs.

[Justice Venugopal M.]
Member (Judicial)

[V.P.singh]
Member (Technical)

[Ms. Shreesha Merla]
Member (Technical)

sr/nn